

**MR. SPEAKER:** I was not very sure of the details. I am informed that in this case the intimation of arrest was read in the House. Then he raised objection. As the practice goes, we sent it for verification and further information. There is no motion pending. It was done independently and not as a privilege motion. If they think that it should be brought, there should be a motion.

**SHRI INDRAJIT GUPTA:** The objection raised by Shri Bosu was that in the information sent to you by the police authority they have omitted to mention the reasons, the grounds on which the member has been arrested. That is a different point. What we want to send to the Privileges Committee is a different matter, namely, what the hon. Member has just now complained, that the same officer on two successive occasions has behaved in this manner.

**SHRI SEZHIAN:** Sir, rule 227 says:

“Notwithstanding anything contained in these rules, the Speaker may refer any question of privilege to the Committee of Privileges for examination, investigation or report”.

**MR. SPEAKER:** How can I refer it when there is no motion? Shri Bosu can give a motion formally. The point raised by Shri Indrajit Gupta is that intimation was not given in detail. It must contain something which could be raised as a matter of privilege. Let the motion come. Then we will see what should be done.

#### PAPERS LAID ON THE TABLE

POST OFFICE SAVINGS BANKS (EIGHTH AMENDMENT) RULES, 1974 AND POST OFFICE SAVINGS CERTIFICATES (SECOND AMENDMENT) RULES, 1974.

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** I beg to lay on the Table—

(i) A copy of the Post Office Savings Banks (Eighth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G. S. R. 791 in Gazette of India dated the 27th July, 1974, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

(ii) A copy of the Post Office Savings Certificates (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G. S. R. 792 in Gazette of India dated the 27th July, 1974, under sub-section (3) of section 12 of the Government Savings Certificate Act, 1959.

[Placed in Library Sec No. LT—8|49|74].

STATUTORY INVESTIGATION INTO RAILWAY ACCIDENTS RULES, 1973.

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SARAJINI MAHISHI):**

I beg to lay on the Table a copy of the Statutory Investigation into Railway Accidents Rules, 1973 (Hindi and English versions) published in Notification No. G. S. R. 587 in Gazette of India dated the 2nd June, 1973, issued under section 84 of the Indian Railways Act, 1890. [Place in Library Sec. No. LT—8|50|74].